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RP-1892-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8<sup>th</sup> OF JANUARY, 2026

REVIEW PETITION No. 1892 of 2025

*M/S MITTAL PLASTOMET LIMITED THROUGH MANAGING  
DIRECTOR DINESH KUMAR MITTAL*

*Versus*

*MADHYA PRADESH URJA VIKAS NIGAM LIMITED AND OTHERS*

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Appearance:

Shri Rohit Sharma - Advocate for the petitioner through video conferencing.

Shri Swapnil Ganguly- Deputy Advocate General and Shri Siddhartha Sharma - Advocate for the respondents.  
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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

By this review petition, petitioner seeks review of order dated 27.09.2025.

It is contended that it could not be pointed out to the Court that there was no requirement of MSME certificate of the bidder. He submits that the MSME certificate of the lead member i.e. the petitioner was furnished along with the bid documents.

Learned counsel appearing for the respondents submits that a query was raised with regard to submission of MSME certificate before the bid



submission date and it was specifically clarified by the authority that the bidder, who is submitting the bid, must possess MSME certificate from the State of M.P. and also be registered with Udyog Aadhar Number at the time of bid submission.

In view of the above, learned counsel for the petitioner seeks leave to withdraw the petition.

Petition is accordingly dismissed as withdrawn.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

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